

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 713 of 2020

IN THE MATTER OF:

Mr. Praful Nanji Satra

...Appellant.

Versus

Vistra ITCL (India) Ltd. & Ors.

...Respondents.

Present:

**For Appellant: Mr. Abhijeet Sinha, Malak Bhatt,
Ms. Devanshi Singh, Mr. Gautam Singh, Advocates.**

**For Respondent: Mr. Pradeep Sancheti, Sr. Advocate with
Mr. Prakash Shinde, Mr. Rohan Agrawal,
Mr. Nishit Dhruva, Almira Lasrado,
Advocates for R-1 to R-3.
Mr. Devarajan Raman, IRP , R-4.**

**ORDER
(Virtual Mode)**

05.03.2021 It is stated that the issue with regard to the impounding of the document is coming up before the 3rd Hon'ble Judge at National Company Law Tribunal, Mumbai on 12th March, 2021.

It is not necessary for this Appeal to await that decision, however we adjourn this Appeal today.

Parties may file 'Copies of Judgments' on which, they want to refer and rely on, before next date.

List the Appeal 'For Admission (After Notice)' Hearing **on 19th March, 2021.**

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**